

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 404 of 1992.
~~XXXXXX~~

DATE OF DECISION 23.1.1995.

Mrs. Vasantiben Harilal Gajjar & Anr Petitioners

Shri A.M.Raval Advocate for the Petitioner(s)

Versus

Union of India and ors. Respondent

Shri N.S.Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V.Radhakrishnan : Member(A)

The Hon'ble Mr. Dr.R.K.Saxena : Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

: 2 :

1. Mrs. Vasantiben Harilal Gajjar,
Dariapur Darwaja,
Nr. Ghas Pitha,
Swaminarayan Temple,
Ahmedabad.
2. Mr. Suresh Harilal Gajjar,
Opp. Dariapur Darwaja,
Nr. Ghas Pitha,
Swaminarayan Temple,
Ahmedabad.

... Applicants.

(Advocate : Mr. A. M. Raval)

Versus

1. Union of India,
Notice to be served through
Secretary,
Ministry of Railways,
New Delhi.
2. General Manager of
Western Railway,
Churchgate,
Station Building,
Bombay.
3. Divisional Railway Manager,
Western Railway Establishment Bench,
Pratapnagar,
Vadodara.
4. Assistant Engineer (North West),
Western Railway,
Kalupur,
Ahmedabad.
5. Inspector of Works
Sabarmati,
Ahmedabad.

.... Respondents.

(Advocate : Mr. N. S. Shevde)

ORAL JUDGMENT

O.A. NO. 404 of 1992.

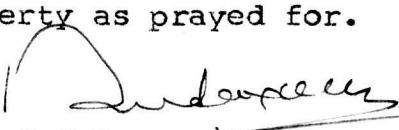
Date: 23.1.1995.

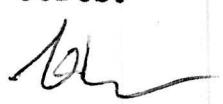
Per : Hon'ble Mr. V. Radhakrishnan : Member (A)

Heard Mr. A. M. Raval and Mr. N. S. Shevde, learned

advocates for the applicant and the respondents respectively.

The applicant is the wife of the employee of the Railways who was suffering from chronic Schizophrenia and later on declared as lunatic and declared as incapacitated for further work. The applicant states that her husband has not been paid dues which are accrued to him on account of his Railway service, like Provident Fund, Gratuity, Leave Salary, Medical reimbursement. The applicant is in a economical pitiable condition as she has not received any dues in respect of her late husband. The respondents are hereby directed to look into this case and take necessary action to release whatever may be the dues in respect of Provident Fund, Gratuity, Leave Salary, Medical reimbursement, in respect of the deceased employee. The applicant is also permitted to give full details of any such dues which may be pending with the Railways. After taking into account all the above factors, the respondents are directed to settle the claim within a period of two months from the date of receipt of the additional information supplied by the applicant. In view of the above directions, Mr.A.M.Raval, for the applicant prays for withdrawal of the application with liberty to file fresh O.A. in case the applicant's grievances are not settled within a prescribed time. In view of the above, the application stands disposed of as withdrawn with liberty as prayed for. No order as to costs.


(Dr. R.K. Saxena)
Member (J)


(V. Radhakrishnan)
Member (A)